

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On. 21. 1.4.04

copies of order  
prepared for counsel  
for both side.

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6/4

W 6/4/04  
S. B. J.

Order dated 1.4.2004

The applicant having been put off duty during April, 1996, has filed this Original Application under Section 19 of the A.T.Act, 1985, seeking a direction for his reinstatement. Delay in initiating the disciplinary proceedings has been taken as a ground for his reinstatement/ revocation of the put off duty order.

A counter has been filed in this case to which the applicant has also filed rejoinder.

While taking up the matter, none appeared on behalf of the applicant nor did the applicant in person appear. However, with the aid and assistance of Shri S.B.Jena, learned Addl. Standing Counsel we have perused the records and also heard him.

In course of hearing of the case, Shri S.B.Jena, learned Addl. Standing Counsel has disclosed that after verification of the matter (relating to allegation of huge misappropriation of public money) a charge sheet was drawn against the applicant on 27.3.2001, which is stated to have been served on the applicant on 30.3.2002. Since a prima facie case has been made out against the applicant (for which he has been charge-sheeted now) we remit this matter, in the fitness of things, to the Respondents/ disciplinary authority of the applicant to expedite the matter of completing the disciplinary proceedings that has been initiated against the applicant in March, 2002 and pass necessary consequential orders, preferably within a period

*J*  
ef 120 days from the date of receipt of this order.

With the above observation and direction, this  
O.A. is disposed of. No costs.

*J. S.*  
MEMBER (JUDICIAL)

*John T.*  
VICE-CHAIRMAN *T*

